
ORDERS OF THE BENCH

Date of Order: 04.07.2013

OA No. 483/2013

Mr. Amit Mathur, counsel for applicants.

By way of filing the present Original Application, the applicants have prayed that the Original Application may be allowed and directions may be issued to the respondents to give first time bound upgradation to the applicants after completion of four years services in BSNL, besides praying that the respondents be directed to make pay fixation accordingly and they may further be directed to give arrears of pay and all consequential benefits along with interest.

2. From bare perusal of the pleadings as well as documents available on record, it reveals that the applicant no. 1 has submitted representation dated 01.12.2012 and the applicant no. 2 has submitted representations dated 08.11.2012, 14.01.2013, 05.05.2011 & 26.09.2011 (Annexure A/1) before the respondents, which are still pending for consideration. In view of this fact, we deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the said representations of the applicants.

3. Consequently, the respondents are directed to consider and decide the said representations of the applicants strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order.

4. If any prejudicial order(s) against the interest of the applicants are passed by the respondents, the applicants will be at liberty to challenge the same by way of filing the substantive Original Application in accordance with the provision of law.

5. With these observations and directions, the Original Application is disposed of with no order as to costs.


(S.K. KAUSHIK)
JUDICIAL MEMBER


(ANIL KUMAR)
ADMINISTRATIVE MEMBER